

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI**

**Bail Application No. 1421  
FIR No. 218/2020  
PS : Mundka  
U/S: 33/38/50.2 Delhi Excise Act, 188 IPC & 51 DM Act.  
State Vs. Manish Kumar Dang**

**30.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None for applicant/accused despite repeated calls since morning.

In the interest of justice, no coercive action be taken against the applicant/ accused till next date of hearing in view of the last order.

Put up for consideration on 20.08.2020. Meanwhile, the interim order be continued till next date of hearing. Dasti.

**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 462 & 463**

**FIR No. 723/2019**

**PS : Ranhola**

**U/S: 420/506/34 IPC**

**State Vs. 1. Santara & 2. Moti Lal**

**30.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These two applications under Section 438 CrPC for grant of anticipatory bail filed on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None for applicants/accused persons despite repeated calls since morning.

Complainant not present.

IO also absent.

Let the notice be issued to the IO to file reply / verification report in view of order dated 15.07.2020 on the next date of hearing. Complainant be also summoned through IO. IO is also directed to furnish the report positively by the next date of hearing as per last order.

IO/SHO concerned be also compliance the order dated 22.07.2020 regarding giving the advance notice of atleast four days to applicant/ accused namely Santara and Moti Lal if they seek to arrest them for some non-bailable offence.

In the interest of justice, put for consideration on **17.08.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**30.07.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1431

FIR No.134/2020

PS : Anand Prabat

U/S: 307/323/324/109/111/170/120-B/34 IPC

State Vs. Guddu

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Nagendra Singh, Ld. Counsel for applicant/accused.

Reply has already been filed by the IO.

Neither the IO present nor file any MLC having nature of injury, therefore, let the fresh notice be issued to the IO to appear along-with case and nature of injury on the MLC for the next date of hearing.

Put up for consideration on 07.08.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020



IN THE COURT OF SH.G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1512

FIR No. 20/2020

PS : Hari Nagar

U/S: 363/366/366A IPC & Sec. 9 of Prohibition of Child Marriage Act.

State Vs. Mohd. Jibrail.

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail. moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Arun Kumar, Ld. Counsel for applicant/accused.

IO ASI Shiv Lal present.

IO submits that the charge-sheet has been filed before the Ld. MM, therefore, let the charge-sheet be summoned for next date of hearing.

Put up for consideration on 07.08.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Bail Application No. 1403**

**FIR No. 656/2020**

**PS : Ranhola**

**U/S: 376/506 IPC**

**State Vs. Sanjay**

**30.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Jitender Kumar, Ld. Counsel for applicant/accused.

Sh. Shagun Mehta, Ld. Counsel for complainant.

Vakalatnama filed on behalf of complainant be taken on record.

Neither the IO is present nor any reply to the bail application has been filed so far, therefore, notice be issued to the SHO, PS Ranhola with direction to explain the circumstances in which the IO of the present case has not filed his reply despite repeated directions dated 14.07.2020 and 21.07.2020, through physically or video conferencing and he shall also file reply in view of previous order dated 28.07.2020 positively on the next date of hearing failing which appropriate order shall be passed and action shall be taken.

Put up for consideration on **06.08.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**30.07.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1564  
FIR No. 63/2020  
PS : Ranhola  
U/S: 354/376/506 IPC  
State Vs. Sohan Sharma

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Sanjay Kumar, Ld. Counsel for applicant/accused.

IO present.

Reply filed be taken on record.

Let the charge-sheet be summoned for next date of hearing.

Put up for consideration on **10.08.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

Bail Application No.1490  
FIR No.25/2020  
P.S. Anand Parbat  
State Vs. Tushar Joshi  
U/s 302/34 IPC

30.07.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. Amod Sharma, counsel for the applicant/accused through VC.  
IO SI Shiv Prakash present.

Reply to the bail application filed by the IO perused.

Arguments on the bail application heard and charge sheet perused.

The counsel for the applicant/accused submitted that the applicant/accused is innocent and has nothing to do with the alleged offence. He further submitted that he is in JC since 06.02.2020 (i.e. from 176 days) and considerable period of time has already been elapsed. He further argued that the applicant/accused is not required for any further investigation as the charge sheet has already been filed against him. It is further submitted by him that the applicant/accused has clean antecedents. He argued that in the present situation of Covid-19, the presence of the applicant/accused is required at home as he is the only sole bread earner of the family and except him there is only one male member in the family i.e. his old aged father. He further argued that no role has been assigned to the present applicant/accused as neither he was

present at the spot nor he was arrested from the spot. It is prayed that keeping in view the detention period of the applicant/accused and present situation of Covid-19, he be enlarged on bail.

On the other hand, Ld. Addl. PP for the State opposed the bail application. She argued that the applicant/accused is involved in heinous crime of murder and if he is admitted to bail at this stage, he can influence the witnesses or tamper with evidence. She prayed to dismiss the bail application.

I have heard the rival contention of the parties and gone through the reply to the bail application filed by the IO. As per the reply of the IO, CCTV cameras installed in the vicinity were checked and it has been revealed that 6-7 persons caught hold the deceased and took him in Street no.3, Nai Basti. It is also mentioned in the reply that during the investigation on 06.02.2020, the applicant/accused and two other accused persons namely Vikram Saini and Gaurav were arrested and they disclosed the incident of stabbing to deceased by them with their co-associates. Matter is at initial stage and charge is yet to be framed. There is possibility of tampering of evidence if the applicant/accused is granted bail at this stage. Considering the overall facts and circumstances of the case coupled with the gravity of offence, the bail application is accordingly dismissed.

Copy of the order be given dast.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court Delhi  
30.07.2020



IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1115

FIR No. 723/2019

PS : Ranhola

U/S: 420/506/34 IPC

State Vs. Meera

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. V.P. Rana, Ld. Counsel for applicant/accused through VC.

Complainant not present.

IO absent.

Let the notice be issued to the IO to file reply / verification report in view of order dated 15.07.2020 on the next date of hearing. Complainant be also summoned through IO. **Meanwhile, interim orders to continue till next date of hearing.**

Put up for consideration on **10.08.2020. Dasti.**

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1357, 1358, 1359 & 1360

FIR No.674/2020

PS : Ranhola

U/S: 498A/376/376D/377/509/34 IPC

State Vs. 1. Ramesh Chand, 2. Deepak Chand, 3. Sagar Chand  
and 4. Hemlata.

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Theses four applications under Section 438 CrPC for grant of anticipatory bail filed on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Jaidev Sharma, Ld. Counsel for applicants/accused persons through VC.

IO W/SI Shalini Jadon present.

Status report filed by the IO be taken on record.

IO submits that complainant is not cooperate in the investigation. In view of this, complainant is directed to cooperate with the IO in the investigation. Complainant be also summoned through IO for next date of hearing. **Meanwhile, interim orders to continue till next date of hearing.**

Put up for arguments on **21.08.2020**. IO shall remain present on the date fixed. Dasti.

(G. N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1050

FIR No. 166/2020

PS : Ranhola

U/S: 304B/498A/34 IPC

State Vs. Praveen Kumar

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Jaspreet Singh, Ld. Counsel for applicant/accused.

IO not present.

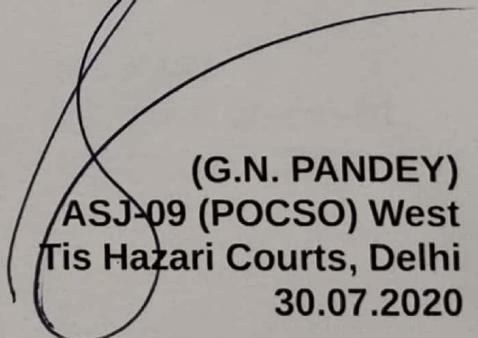
Reply already filed by the IO.

Heard and perused.

The presence of IO is required, therefore, let the fresh notice be issued to the IO in view of previous order dated 20.07.2020 for next date of hearing.

Meanwhile, interim order to continue till next date of hearing.

Put up for consideration on **07.08.2020. Dasti.**

  
(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020



IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1028  
FIR No. 166/2020  
PS : Ranhola  
U/S: 304B/498A/34 IPC  
State Vs. Munni Devi

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Jaspreet Singh, Ld. Counsel for applicant/accused.

IO not present.

Reply already filed by the IO.

Heard and perused.

The presence of IO is required, therefore, let the fresh notice be issued to the IO in view of previous order dated 20.07.2020 for next date of hearing.

Meanwhile, interim order to continue till next date of hearing.

Put up for consideration on **07.08.2020. Dasti.**

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

Video Conferencing.

Bail Application No. 1518

FIR No.761/2018

PS : Nihal Vihar

U/S: 308/34 IPC

State Vs. Gurinder Singh.

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None for the applicant / accused despite link has been sent to the Sh. Charanjeet Singh, Ld. Counsel for applicant/accused by the Reader of the court.

Reply received.

Issue notice to the IO with direction to file the MLC alongwith nature of injury on the next date of hearing.

In the interest of justice, put up for arguments on 07.08.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020

**At 2.00 PM.**

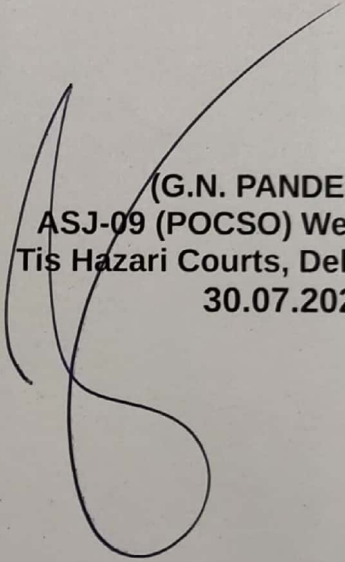
Sh. Charanjeet Singh, Ld. counsel for applicant/ accused has appeared through video conferencing and submits that the present bail matter is listed for tomorrow and not today. There is some disturbance in audio during the proceedings on CISCO Webex App and communication is unable to be established with the Ld. Counsel for applicant / accused. The contention of the Ld. Counsel for applicant /

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

accused that mobile number of Reader / Ahlmad mentioned in the cause list is incorrect having 9 digits. This contention has no merit as link has already been sent to him on Cisco Web App for appearing and addressing the arguments in the bail application filed on behalf of applicant / accused.

Put up for date fixed ie on **07.08.2020**.



**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020**



**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing.**

**Bail Application No. 1556**

**FIR No.761/2018**

**PS : Nihal Vihar**

**U/S: 308/34 IPC**

**State Vs. Shaminder Singh**

**30.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None for the applicant / accused despite link has been sent to the Sh. Charanjeet Singh, Ld. Counsel for applicant/accused by the Reader of the court.

IO not present.

Neither the IO present nor file any reply to the bail application as yet. Let notice be issued to the IO to file the reply alongwith nature of injury on the MLC on the next date of hearing.

Put up for arguments on **07.08.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**30.07.2020**

**At 2.00 PM.**

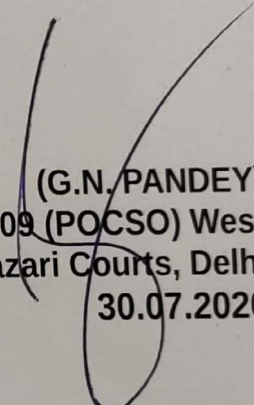
Sh. Charanjeet Singh, Ld. counsel for applicant/ accused has appeared through video conferencing and submits that the present bail matter is listed for tomorrow and not today. There is some disturbance in audio during the proceedings on CISCO Webex App and communication is unable to be established with the Ld. Counsel for

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

applicant / accused. The contention of the Ld. Counsel for applicant / accused that mobile number of Reader / Ahlmad mentioned in the cause list is incorrect having 9 digits. This contention has no merit as link has already been sent to him on Cisco Web App for appearing and addressing the arguments in the bail application filed on behalf of applicant / accused.

Put up for date fixed ie on **07.08.2020**.

  
**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**30.07.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing.**

**Bail Application No. 1557**

**FIR No. Not Known**

**PS : Kriti Nagar**

**U/S: Not Known.**

**State Vs. Aamir Qureshi**

**30.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Rajesh Chauhan, Ld. Counsel for applicant/accused.

Neither the IO is present nor any reply has been filed by the IO to the application yet. Let the notice be issued to the IO through SHO concerned to file the reply on the next date of hearing.

Put up for arguments on **10.08.2020.**

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**30.07.2020**



**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing.**

**Bail Application No. 1558**

**FIR No. 127/2020**

**PS : Anand Prabat**

**U/S: 376 IPC**

**State Vs. Sachin Singh**

**30.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh.Sulalit, Ld. Counsel for applicant/accused through VC.

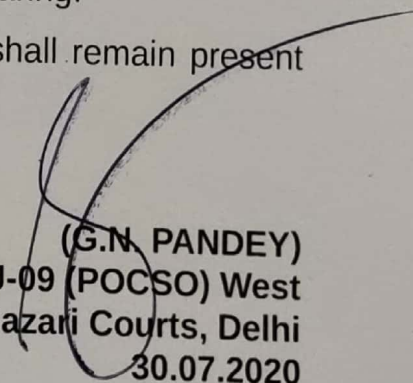
IO/WASI Kaushalya present.

Reply filed by the IO be taken on record.

Heard through VC.

The presence of victim is required, therefore, let the notice be issued to the victim through IO for next date of hearing.

Put up for arguments on **13.08.2020**. IO shall remain present on date fixed.

  
**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**30.07.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

Bail Application No. 1559

FIR No. 166/2020

PS : Ranhola

U/S: 304B/498A/34 IPC

State Vs. Dherender Singh @ Dheerender Kumar

30.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of the applicant/ accused.

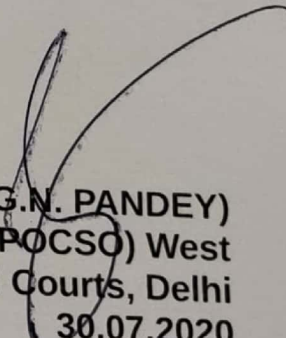
Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Jaspreet Singh, Ld. Counsel for applicant/accused.

IO not present.

Neither the IO present not file any reply to the bail application as yet. Therefore, let the notice be issued to the IO to file the reply for the next date of hearing.

Put up for consideration on **07.08.2020**.

  
(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.717/2020  
P.S. Nihal Vihar  
U/s 307/34 IPC

State Vs. (1) Joravar Singh, (2) Veer Singh & (3) Ram Singh

30.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are three applications under Section 439 Cr.P.C. for granting regular bails moved on behalf of the applicants/accused persons.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. C. P. Dubey, counsel for the applicants/accused persons.

Heard.

After advancing arguments for some time, the counsel for the applicants/accused persons seeks permission to withdraw the applications. Endorsement to that effect has been made by him on the applications. In view of the same, the applications are dismissed as withdrawn.

At request, copy of the order be given *dasti*.

(G. N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.07.2020



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.665/2020  
P.S. Nihal Vihar  
State Vs. Manoj  
U/s 392/397/34 IPC & 27 Arms Act

30.07.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.  
Sh. Tarun Shokeen, counsel for the applicant/accused  
(Through VC).

Reply to the bail application filed by the IO ASI Heera Lal perused.

Arguments heard.

It is submitted by the counsel for the applicant/accused that the applicant/accused is innocent and has been falsely implicated in this case; he is in JC since 08.07.2020. It is further argued by him that no specific role has been assigned to the applicant/accused and the bare perusal of the FIR does not attract any offence against the accused. It is also argued that the present FIR is nothing but an afterthought. In view of the submissions made, request is made to grant bail to the applicant/accused.

Per contra, Ld. Addl. PP for the State opposed the bail application. She argued that the allegations levelled against the applicant/accused are serious in nature and if the applicant/accused is granted bail at this stage, he can influence the witnesses or tamper with evidence or repeat the similar offence as alleged in the FIR in question.

-2-

I have heard the rival contention of both the sides and perused the reply of the bail application filed by the IO. As per the allegations, the applicant/accused alongwith his associate robbed the complainant with his mobile phone on the point of knife (vegetable cutter). The applicant/accused was arrested and the robbed mobile and the knife used in the commission of the crime of this case were recovered from his possession. Alongwith the reply, the previous conviction/involvement report of the applicant/accused is also annexed. As per the said report, the accused is involved in two more FIR except the present one. Matter is at initial stage and there is possibility of tampering of evidence if the accused is admitted to bail at this stage. As per the previous conviction/involvement, the applicant/accused is habitual in doing the similar offence as alleged in the FIR in question. Considering the overall facts and circumstances of the case coupled with the gravity of offence, the bail application is dismissed.

Copy of the order be given dasti. This order be also uploaded on the court website.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
30.07.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing.**

**FIR No. 625/2020**

**PS : Ranhola**

**U/S: 324/341/34 IPC**

**State Vs. Goldy**

**30.07.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Zia Afroz, Ld. Counsel for applicant/accused through VC.

IO present.

Arguments heard through VC.

IO is directed to file the nature of injury on the MLC on the next date of hearing.

Pup for consideration on **10.08.2020**.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
30.07.2020